

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2510/2018

(Arising out of impugned final judgment and order dated 21-08-2017 in WA No. 25200/2009 passed by the High Court Of Judicature At Allahabad)

PRADESHIK SANSKRIT MAHAVIDHYALAYA ADHYAPAK
KALYAN SAMITI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 5388/2018 - EXEMPTION FROM FILING O.T., IA No. 32300/2020 - EXEMPTION FROM FILING O.T., IA No. 19119/2020 - EXEMPTION FROM FILING O.T. & IA No. 19116/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-09-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Ms. S Janani, Sr. Adv.
Mr. Deepak Goel, AOR
Ms. Sharika Rai, Adv.

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Sunil Kumar Tomar, Adv.
Mr. Manoj Kumar Tyagi, Adv.
Ms. Arti Prasad, Adv.
Ms. Shivi Bhatnagar, Adv.

Mr. M. B. Rama Subba Raju, Adv.
Mr. Balaji Srinivasan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent(s) seeks and is granted four weeks time for filing the counter affidavit. Rejoinder thereto be filed within three weeks thereafter.

List on 05.11.2024.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)